

Bombay, Friday, 14th December 1860

In the Sudder



Dewanee Adawlut

No. 4259 Special

Suzud Dady W^o Abdool Sahib Boorom
Rufae, resident of Misoor of Satara, by
his representatives Roswanbez Moola and
Mohideen Sahib Moola (original Plaintiff) } Appellant

— Versus —

Musupa, deceased, his son Fookirapa, resi-
-dent of Gudug by his managers Roo-
-drowa and Chembusowa, represented
by their relations, Adreshapa and Bus-
-lungapa (original Defendant). } Respondent

Rupies 38.0.0

The Claim in the original suit was
to recover possession of three fields

This Special Appeal is from a deci-
-sion in Appeal (No. 507 of 1857) by the
Joint Judge of the Zillah of Bharwar, an-
-nulling with all costs on Suzud Dady (ori-
-ginal Plaintiff), the decree in the original
-suit by the Principal Sudder Ameen, who
-awarded the fields to Suzud Dady.

Whereat Suzud Dady, represented
by Roswanbez and Mohideen, being dissatisfied,
made Special appeal in the Sudder Dewanee
Adawlut on the ground that the Joint Judge

was wrong in ruling that exhibits Nos 28 and 29 could not be binding on Respondent..

The Court reverse the joint Judge's decree, and remand the case in order that he may pass a fresh decision on the merits, conformable to law, awarding costs..

Bill of costs

In the Suder Dewanee Adawlut

To appellant _____ 6-8-6

To Respondent _____ 11-2-4

Rupees 6-10-6

Vukel's fee to be reckoned according to the provisions of Act II of 1846.

R. Key

Prinse Judge

H. Clewton

Asst Prinse Judge

J. W. Hall

Prinse Judge

H. Brown

Acting Prinse Judge

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True Translation

Cward Harrington

Assistant Registrar

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